

PMRDA Additional Affidavit in pursuance of the Order dated 03.09.2024.

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN ZONE BENCH, AT
PUNE.

Original Application No.111 of 2024 WZ.

News Item Title " Layer of Toxic
Foam Floats on the Surface of Indrayani
River in Pune.

..... Applicant.

VERSUS


Maharashtra Pollution Control Board
and Others.

..... Respondents.

Affidavit in compliance with the Order passed by the Hon'ble Tribunal dated
03/09/2024.

I, Prashant Patil, Superintending Engineer of the PMRDA, having my office at Pune
Metropolitan Region Development Authority, Near Akurdi Railway Station, Pune
411044, do hereby file an Affidavit in compliance with the Order passed by the Hon'ble
Tribunal dated 03/09/2024 is as under:

1. PMRDA Action Taken Chronology concerning steps taken for the Indrayani
River Improvement Program is summarised as follows:
 - 1.1 PMRDA has issued a Work Order in favor of M/s Wapcos Ltd., by appointing
it as an Advisor regarding the River Front Development Project of Indrayani
River vide letter dated 08/06/2018.
 - 1.2 M/s. Wapcos Ltd. has prepared a Pre-Feasibility Report in respect of
Indrayani River Front Development Project.
 - 1.3 The Pre-Feasibility Report prepared was submitted to the Principal
Secretary, Environment Department, Government of Maharashtra,
Mantralaya, Mumbai by letter dated 04/10/2019.
 - 1.4 Thereafter, the Pre-Feasibility Report had been submitted to NRCD and
NRCD has submitted its observation by letter dated 25/01/2021 on the Pre-



Feasibility Report. Thereafter, the Pre-Feasibility Report has been further revised on 20/12/2022.

1.5 In the meantime, out of 103 Km of the Indrayani River area, 18 Km is situated in the jurisdiction of PMRDA, and discussions were held with the PCMC about the possibility of implementing rejuvenation jointly of the Indrayani River Improvement Project. After due discussions and communications, PMRDA has communicated its NOC to carry out work about the left bank area vide letter dated 27/05/2021. A copy of which is already enclosed in my earlier affidavit dated 19/06/2024.

1.6 COEP Technology University, Pune was assigned work to assess the water quality by collecting the samples of polluted Nallahs and preparing a Water Quality Assessment Report and submitting it. The scope of the work was to examine the water quality of Nallahs flowing from 39 villages on the bank of the Indrayani River from Lonavala to Tulapur of a total of 105 Km and collect water samples at various prescribed locations by PMRDA along the Indrayani River stretch and analyse those samples as per parameters communicated to COEP.

1.7 A Detailed Project Report of 577.16 Crores cost has been prepared and sent for the approval of the Principal Secretary, Environment Department, Government of Maharashtra, vide letter dated 22/08/2023.

1.8 The Detail Project Report was further vetted by IIT Roorkee and submitted to the National River Conservation Department (NRCD) for further appraisal thereof on 30/08/2024. After appraisal thereof, the Chief Engineer, PMRDA has further submitted it for necessary approval on 25/09/2024.

2. I have already stated in Para-2 of my affidavit dated 19th June 2024 that, the Indrayani River has having length of 105 Km and out of 105 Km length, 18 Km which comes under the jurisdiction of PCMC and is highly polluted. PCMC has already prepared a Detailed Project Report (DPR) for pollution abatement of this 18 km stretch. As the Left Bank of River comes under PMRDA jurisdiction, the NOC to carry out work about the Left Bank area is issued to the PMC by PMRDA.

About the remaining length of 87 km upstream stretch of the river, DPR has already been sent to the National River Conservation Directorate, Government of India, and is under consideration for approval. This Hon'ble Tribunal by its Order dated 3rd September 2024 directed Respondent No.3 (PMRDA) to submit certain details. Respondent No.3 is submitting details as under: -

2.1 Revised information about the segregating of the STPs, which are to be set up in different local bodies areas separately and a timeline to set up these STPs - I say and submit that the PMRDA was notified in the year 2015 as





the Planning and Development Authority for the Pune Metropolitan Region. A copy of the said Notification dated 31.03.2015 is enclosed herewith and marked as Annexure I. However, the PMRDA later on was appointed as the Special Planning Authority excluding the area of Local Authority vide notification dated 18 January 2018. A copy of the said Notification is enclosed herewith and marked as an Annexure II. It is further submitted that the local bodies have powers to levy and collect local taxes, duties, tolls, and fees on various activities within its jurisdiction and to make and implement development plans and schemes for their areas. The function of the local bodies includes providing and maintaining basic infrastructure such as roads, drainage, and streetlights. The duties of local bodies are to implement the decisions and resolutions passed by them and to ensure the proper utilization of funds allocated for rural development. [Section 106 (Powers and Functions of Zilla Parishad) and Section 108 (Powers and Functions of Panchayat Samiti) under Maharashtra Zilla Parishad and Panchayat Samitis Act, 1961].

2.2 I say and submit that the funds for implementation of DPR will be sanctioned by State/Central Government through PMRDA 60:40 ratio respectively for implementation of the work of DPR including provision of STPs and Sewerage line for 87 Km upstream stretch of river to segregate polluting streams and nallas from both banks of River- Indrayani will be constructed by PMRDA.

2.3 Segregation of STPs being set up in the different Local Bodies separately- The Hon'ble Tribunal directed the PMRDA to submit revised information about the segregation of different STPs covered under the Jurisdiction of different Municipal bodies. A Statement in respect of the segregation of proposed STPs with capacities under different local bodies is enclosed herewith and marked as Annexure -III. I say and submit that the project will be executed by PMRDA for which the financial provision in the form of 60:40 will be availed under the Central and State Government as per NRCD Funds Norms. PMRDA has made a 15 Crore budgetary provision for this year.

2.4 Timeline for providing STPs - Hon'ble NGT wants to know a timeline as to by which period these STPs will be set up. It is submitted that once NRCD approves the Final DPR as per the IIT Roorkee Appraisal Report, the same will be submitted to the State Government for necessary approval thereof and then GR will be issued by the State Government in respect of the 60:40 contribution by the Central and State Government as per NRCD Funds Norms. However, till GR is issued by the State Government, the PMRDA is unable to issue any work order for the installation of STPs proposed by it. Once GR is issued to avail 60:40 contribution from the Central and State Government as per NRCD Norms, thereafter the PMRDA will be in a position to issue a work order by following the due procedure of tendering and selection of the parties for installation and commission of the STPs in a

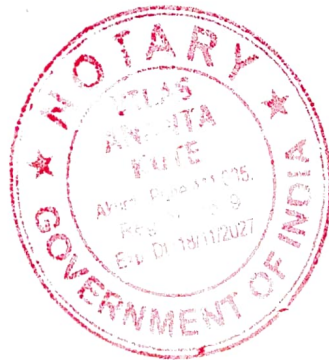
time frame decided as per tendering documents. PMRDA from its side has made a budgetary provision of Rs. 15 Crores for this year for the Indrayani Improvement Project.

- 2.5 Information in respect of industrial waste effluent allowed to be discharged into the Indrayani River which is stated to be contrary to the MPCB information about no industry in that area being allowed to discharge any effluent into the Indrayani River- it is submitted that the water samples are taken by the COEP, Pune and it has submitted the report. The results are already intimated to the MPCB to review the same and decide on further line of action based on factual position. The River Water samples taken in 18 Km PCMC River Stretch viz. Talawade River, Moshi upstream and Alandi upstream. Those samples test report show that the COD to BOD ratio is greater than 2. Rather its 3 to 4 that means the industrial waste is added in Indrayani River. Along these 18 Km Stretch there are PCMC industrial area like Talawade, Chikhali, Kudalawadi, Moshi etc. in right bank and another Chakan MIDC area Moi, Chinbali, Nighoje industrial area, also coming the river on left bank So these pollutions of industrial waste would be controlled by PCMC and MIDC itself.
3. Thus, the Indrayani River Improvement Work undertaken on 08.06.2018 and the work up-to submission of Final DPR as per the IIT Roorkee Appraisal Report to the NRCD for necessary approval is completed and PMRDA is waiting for final approval thereof.

Solemnly affirmed on this 10th day of October

2024 at PCMC

For PMRDA



(Prashant Patil)
Superintending Engineer
PMRDA



BEFORE ME
Vilas Ananta Kute
10/10/24
VILAS ANANTA KUTE
NOTARY
UNION OF INDIA
Vitthalwadi, Akurdi, Pune-35

Noted And Registered
at Serial Number 5583/2024.

NOTIFICATION

Urban Development Department
Mantralaya, Mumbai - 400 032
Date: 31/03/2015

Maharashtra
Regional &
Town
Planning Act,
1966

No.TPS-1815/1204/13/CR-87/15/UD-13:- Whereas, the Government in Urban Development Department vide its Notification No.TPS-1899/1191/CR-80/99/UD-13, dated the 3rd July, 1999, (hereinafter referred to as "the said Notification"), issued in exercise of the powers conferred by clause (c) of Article 243-P of the Constitution of India read with clause (c) of Section 2 of the Maharashtra Metropolitan Planning committees (Continuance of Provisions) Act, 1999, certain area, in an around the City of Pune and Pimpri-Chinchwad Municipal Corporation, as specifically described in the **Schedule-A** appended to the said Notification has been declared as the "**Pune Metropolitan Area**" for the purposes of Part IX-A of the Constitution of India (hereinafter referred to as "**the Pune Metropolitan Area**");

And whereas, for the purpose of securing planned development of areas surrounding urban areas, the State Government is empowered to declare any area as a **Development area** under Section 42A of the said Act and for such development area the State Government is empowered to constitute the **Area Development Authority** under Section 42C of the chapter III-A of the Maharashtra Regional & Town Planning Act, 1966, (hereinafter referred to as "the said Act");

And whereas, it has been observed that the rapid urbanization is taking place in the peri-urban areas around Pune and Pimpri Chinchwad Municipal Corporations necessitating an independent authority for controlling the developmental activities with proper infrastructure;

And whereas, Government is of the opinion that the said Pune Metropolitan Area, be declared as "**Development Area**", and further to constitute **Area Development Authority** for the said Development Area for its planned and orderly Development and for proper and effective implementation of Development Projects;

Now therefore, the Government of Maharashtra hereby vide this notification:

- a) in exercise of the powers conferred under sub-section (1) and (2) of Section 42A of the said Act declares that, the area falling under the jurisdiction of *the Pune Metropolitan Area*, as described in the **Schedule A** attached with this notification excluding area of Pune, Dehu and Khadki Cantonment Boards to be the "**Pune Metropolitan Development Area**"
- b) in exercise of the powers conferred under sub-section (1) and (3) of Section 42C of the said Act, constitute "**Pune Metropolitan Regional Development Authority**" consisting of the members as mentioned in **Schedule B**, for the said "Pune Metropolitan Development Area"
- c) in exercise of powers conferred under Section 42F (1) (ix) of the said Act issues following directives for the effective functioning of the **Pune Metropolitan Regional Development Authority**";



- i) As required under Section 42F(5), the office of the ***Pune Metropolitan Regional Development Authority*** shall be established in the new building of PCNTDA (Pimpri-Chinchwad New Town Development Authority). The Collector, Pune is directed to see that ***Pune Metropolitan Regional Development Authority's*** office is properly established and starts functioning with immediate effect.
- ii) The ***Pune Metropolitan Regional Development Authority*** shall be the planning Authority as per section 42F(2) and shall perform all duties and functions of the planning Authority. The Pune Metropolitan Regional Development Authority shall prepare Development Plan within the said development area under the provisions of the said Act. Such Development Plan shall be prepared by the said Authority through the Pimpri-Chinchwad New Town Development Authority.
- iii) (a) As per the provisions made under Section 42(F)(1)(iii) in order to enable the ***Pune Metropolitan Regional Development Authority*** to control the developmental activities in accordance with the Development Plan and Town Planning scheme in the said development area, technical support shall be rendered by the office of the Assistant Director Town Planning Pune till the formation of their own staff.
- (b) All Development permission fees viz. scrutiny fee, premium charges, development charges, compounding charges etc. shall be deposited in the separate heads of Pune Metropolitan Regional Development Authority as "***Development Fund***". The Authority shall open the separate account for this purpose.
- (c) The development proposals and special regulations of the sanctioned Regional Plan alongwith Development Control and Promotion Regulations modified from time to time shall be applicable within the area till the finalisation of Development Plan for the said PMRDA area,

Plan showing the area and of Pune Metropolitan Development Area is available in following offices:-

- i) Collector, Pune.
- ii) Chief Executive Officer, Zilla Parishad Pune.
- iii) Director of Town Planning, Maharashtra State, Pune.
- iv) Joint Director of Town Planning, Pune Division, Pune.
S.No. 74/2, Sahakar Nagar, Sarang Society, Pune 9.
- v) Office of the Pune Metropolitan Regional Development Authority
At New Administrative Building, Near Aakurdi Railway station, Pune-35.

This Notification shall also be made available on Government website - www.maharashtra.gov.in and web site of Director of Town Planning Maharashtra State www.dtp.maharashtra.gov.in.

By Order and in the Name of Governor of Maharashtra,




(Sanjay Saoji)

Under Secretary to Government

Schedule-A

Accompaniment to the Government in Urban Development Department Notification bearing No.TPS-1815/1204/13/CR-87/15/UD-13 dated 31/03/2015.

<i>The Pune Metropolitan Development Area</i> shall comprise the whole of the area of Maval and Pune City taluka and parts of the Haveli, Bhor, Daund, Shirur, Mulshi and Khed Taluka of Pune District within the following boundaries namely:	
East	Eastern boundary of village Ganegaon, Khalsa, Koundhapuri, Kasari, Talegaon, Dhamdhere, Vitthalwadi of Shirur Taluka continued along river Bhima Eastern boundary of villages SangaviSandas, Shindewadi Hingangaon of Haveli Taluka along river Mulla-Mutha and eastern boundary of village Nandur, Boratewadi, Sahajpurwadi of Dound Taluka, Southern boundary of village Boriyendi to Southern boundary of village Boribhadak.
West	western boundary of village Ghutake to village Deoghar of a Mulshi Taluka continued north ward along western boundary of Maval taluka.
North	Northern boundary of village Malegaon (Bu.) of Maval Taluka continued east ward along western and northern boundary of village Sawardari of Khed Taluka, Northern boundary of village Mahalunge along western boundary of village. Ambethan and thereafter along river Bhima, upto and along eastern boundary of village Kadachiwadi and village Rase, northern boundaries of village Kelgaon, Charholi Khurd, Dhanore, Solu and Markal, northern Boundary of Charholi Khurd, Dhanore, Solu and Markal, northern boundary of village Vajewadi, along northern boundary of village Pimpale Jagtap to western and northern boundary of village Jategaon (Khu.) to river Bhima to western and northern boundary of villages Rautwadi, Burunjwadi, Ganegaonkhalsa.
South	Southern boundary of village Shindwne to Bhilarewadi of Haveli taluka, eastern boundary of village Gogalwadi, eastern boundary form village Velu to village Pande of Bhor Taluka, along river Nira, river Gunjawani further continued along western boundary of village Khadki, southern, western and northern boundary of village Malegaon, river Shivanga, southern and western boundary of village Kondhanpur of Haveli Taluka, southern boundary of village Ghera Sinhagad of Haveli Taluka, western boundary of villages Malkhed, Mandavi (Bk), Mandavi (Khu) Kudje, Agalambe and Ahire, Kondhave, Dhawade to western boundary, of village Bhukum of Mulshi Taluka, southern boundary of village Pirangut, Eastern Southern and Western boundary of village Uravade to Southern and Western boundary of village Ambadvet, western and northern boundary of village Ghotavade to western boundary of village Chande Man to southern boundary of village Kusgaon p.,m. to village Ajivli of Maval Taluka, southern boundary of village Shirolu of Mulshi Taluka, Tata Lake (Mulshi Lake) and eastern boundary of village Ghutake.

By Order and in the Name of Governor of Maharashtra,



(Signature)
(Sanjay Saoji)

Under Secretary to Government

Schedule-B

Accompaniment to the Government in Urban Development Department Notification bearing No. TPS-1815/1204/13/CR-87/15/UD-13 dated 31/03/2015.

Sr. No	Member	Post
१	Guardian Minister of the Pune District	Chairman.
२	President, Pune Zilla Parishad	Ex. Officio Member
३	Mayor, Pune Municipal Corporation	Ex. Officio Member
४	Mayor, Pimpri-Chinchwad Corporation	Ex. Officio Member
५	Chairman of Maval Taluka Panchayat Samiti	Ex. Officio Member
६	Chairman of Haveli Taluka Panchayat Samiti	Ex. Officio Member
७	Chairman of Bhore Taluka Panchayat Samiti	Ex. Officio Member
८	Chairman of Daund Taluka Panchayat Samiti	Ex. Officio Member
९	Chairman of Shirur Taluka Panchayat Samiti	Ex. Officio Member
१०	Chairman of Mulshi Taluka Panchayat Samiti	Ex. Officio Member
११	Chairman of Khed Taluka Panchayat Samiti	Ex. Officio Member
१२	President, Talegaon Dabhade Municipal Council	Ex. Officio Member
१३	President, Lonawala Municipal Council	Ex. Officio Member
१४	President, Alandi Municipal Council	Ex. Officio Member
१५	Commissioner, Pune Municipal Corporation	Ex. Officio Member
१६	Commissioner, Pimpri-Chinchwad Corporation	Ex. Officio Member
१७	Collector, Pune	Ex. Officio Member
१८	Chief Executive Officer Zilla Parishad, Pune or the person nominated by him not below the rank of Deputy Chief Executive Officer	Ex. Officio Member
१९	Chief Executive Officer Pimpri Chinchwad Navnagar Pradhikaran	Ex. Officio Member
२०	Chief Engineer, Maharashtra Jeevan Pradhikaran, Pune or the person nominated by him not below the rank of Superintending Engineer	Ex. Officio Member
२१	Settlement Commissioner and Director of Land Record, Pune or the person nominated by him not below the rank of Deputy Director of Land Record	Ex. Officio Member
२२	Chief officer, Talegaon Dabhade Municipal Council	Ex. Officio Member
२३	Chief officer, Lonawala Municipal Council	Ex. Officio Member
२४	Chief officer, Alandi Municipal Council	Ex. Officio Member
२५	Joint Director of Town Planning and Chief Executive Officer, PMRDA.	Member Secretary.

By Order and in the Name of Governor of Maharashtra,



(Signature)
(Sanjay Saoji)

Under Secretary to Government

GOVERNMENT OF MAHARASHTRA
Urban Development Department,
Mantralaya Mumbai-32
NOTIFICATION
Date:18/01/2018.

No.TPS-1817/CR-173/17/UD-13 - Whereas, the Government of Maharashtra has, *vide* Government Notification, Urban Development Department, No. TPS-1899/1191/C.R.80/99/UD-13, dated the 23 July, 1999 issued in exercise of the powers conferred by clause (c) of the Article 243-P of the Constitution of India read with clause (c) of section 2 of the Maharashtra Metropolitan Planning Committees (Constitution and Functions) Act, 1999 (Mah. V of 2000), a certain area, around Pune City, as specifically described in the Schedule appended to the said Notification, declared "as the Pune Metropolitan Area" for the purposes of Part IX-A of the Constitution of India, and revised the boundaries *vide* Government Notification dt.10/02/2016;

And whereas, the Government of Maharashtra has, *vide* Government Notification, Urban Development Department, No.TPS/1204/13/CR87/15/UD-13, dated the 31/03/2015 issued in exercise of the powers conferred by sections 42A, 42C and 42F of the Maharashtra Regional and Town Planning Act, 1966 (Mah. XXXVII of 1966) (hereinafter referred as "the said Act"), declared the Pune Metropolitan Area as a "Pune Metropolitan Development Area" under section 42A of the said Act, and under section 42C thereof constituted "Pune Metropolitan Area Region Development Authority" (hereinafter referred to as "the said Area Development Authority"), and *vide* the Government Notification dated 04.12.2015 revised the limits of the said Area Development Authority;

And whereas, the Governor of Maharashtra has promulgated the Maharashtra Metropolitan Region Development Authority Ordinance, 2016 (Mah. Ord. XI of 2016) (hereinafter referred as to "the said Ordinance") on 13th June 2016, which was thereafter converted into Maharashtra Metropolitan Development Authority Act 2016 (Mah. Act 3 of 2017) to provide for establishment of the Authorities for certain areas declared as Metropolitan Areas under clause (c) of section 2 of the Maharashtra Metropolitan Planning Committees (Constitution and Functions) (Continuance of Provisions) Act, 1999 (Mah. V of 2000), for the purposes of co-coordinating and supervising the proper orderly and rapid development of the said area in such regions and of executing projects and schemes for such development, and to provide for matters connected therewith or incidental thereto;

And whereas, in exercise of the powers conferred by sub-section (1) of section 3 of the said Metropolitan Development Authority Act, the Government of Maharashtra has, *vide* Notification of Urban Development Department No.PRD-3316/CR-54/UD-7, dated 11 July, 2016 has established Metropolitan Region Development Authority to be called "the Pune Metropolitan Region Development Authority" (hereinafter referred to as "the said Development Authority") for the Metropolitan Area more specifically described in the Schedule appended thereto;

And whereas, for proper and orderly as well as planned development of the area of the said Development Authority, the Government of Maharashtra considers it expedient to declare the said Metropolitan Area as "Notified Area" under sub-section (1) of section 40 of the said Act, and appoint a Special Planning Authority for such notified area;



Now therefore, in exercise of the powers conferred by sub-section (1) (d) of section 40 of the said Town Planning Act, and of all other powers enabling it in this behalf the Government of Maharashtra hereby;

- specifies the area mentioned in the schedule (excluding area under Urban Local Bodies and Special Planning Authority) appended hereto to be the "Notified Area"
- The said Development Authority is appointed as "Special Planning Authority" for Development of the said Notified Area from the date of its establishment (dt.31/03/2015).

SCHEDULE

Boundaries of Pune Metropolitan Region Development Authority (PMRDA)	
East	Eastern boundary of village Tardobachiwadi, Golegaon, Chavanwadi, Nimone, Nhavara.Khokadwadi, Andalgaon, Nagargaon in Shirur Taluka, Eastern boundary of village Ganesh Road, Nangaon, Varwand in Daund Taluka.
South	Southern boundary of village Bori pardhi, Wakri, Bhandgaon, Yavat, Bharatgaon,Thamanwadi, Dalimb in Daund Taluka, Southern boundary of village Shindwane in Haveli Taluka, Eastern boundary of village Garoli, Eastern and Southern boundary of village Shingapore in Purandar Taluka, Southern boundary of Udachiwadi, Kumbharvalan to eastern boundary of village Pimple, Borlewadi, eastern and southern boundary of village Panavadi, southern boundary of villages Ghera Purandar, Bhairavwadi and Misalwadi, eastern and southern boundary of village Kumbhoshi, eastern boundary of villages Morewadi, Vagajwadi, Bhongavali, Panjalwadi, Taparewadi, Gunand in Bhor Taluka, southern boundary of villages Gunand, Watharhinge, Nhavi, Rajapur, Pande, Sarole, Kenjal, Dhangavadi, Nigade, Kapurhol, Harishchandri, Umbre, Sangvi Khurd, Nidhan, Didghar, Viravade, Jambli and Sangvi Budruk in Bhor Taluka, southern boundary of villages Ambavane, Karanjawane, Adavali, Margasne, Askawadi, Vinjar, Malawali, Lasirgaon and Dapode in Velhe Taluka, western boundary of village Dapode to southern boundary of village Khamgaon, southern boundary of villages Rule, Kadave, Wadghar, Ambegaon Bk., Divashi, Shirkoli, Thangaon, Pole and Mangaon villages in Velhe Taluka, western boundary of villages Mangaon and Kasedi in Velhe Taluka, southern boundary of villages Tav and Gadle in Mulshi Taluka.
West	Western boundary of village Dhamanohol, Tamhini Bk., Nive, Pimpri, Ghutke, Ekole, Tailbaila, Saltar, Majgaon, Ambavane, Peth Shahapur and Deoghar in Mulshi Taluka, Western boundary of village Aatvan, Dongargaon, Kunenama, Udhewadi, Jambhawali, Kusoor, Khand and Savale in Maval Taluka.



North	Northern boundary of village Malegaon Bk., Pimpri, Malegaon Kh., Kune Ansute, Ingalun, Kivale, Kashal and Talat in Maval Taluka, Northern boundary of village Wahagaon, Torne Bk., Hetruj, Kohinde Bk., Gargotwadi and Kadus in Khed Taluka, western boundary of Chaas to northern boundary of village Kaman and Mirjewadi, northern boundary of village Kalechiwadi, Arundwadi, Sandbhorwadi, Gulani, Chinchbaiwadi, Jaulke bk., Wafegaon, Gadakwadi in Khed Taluka, northern boundry of villages Thapewadi, Malwadi, Khairenagad, Kanhur Mesai, Midgulwadi, Malthan, Amdabad, Annapur and Shirur in Shirur Taluka.
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Note : A copy of the Schedule Plan showing the Area and the Plan along with the boundaries of the Notified Area is kept for inspection of public at the following offices, namely.

- 1) The Metropolitan Commissioner, Pune Metropolitan Region development Authority, Pune.
- 2) Joint Director of Town Planning, Pune Division, Pune.

This Notification shall also be available on the urban Development Department's web site www.maharashtra.gov.in.

By order and in the name of the Governor of Maharashtra.



(R.M.Pawar)

Under Secretary, Government of Maharashtra

Annexure - III 51

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Porposed STP Nos. with Capacity Under PMRDA				
Sr.No	Name of Town/Village	Existing STP nos. & Capacity	Proposed STP nos. & Capacity	Total Number of STP
I Urban area				
1	Lonavala Municipal Council	1 STP Working (MBBR) (6MLD)	9 New decentralised STPs (Total capacity =8.6MLD)	10
2	Talegaon Dabhade Municipal Council	0	-	0
3	Alandi Municipal Council	0	underground sewerage network (4MLD flow capacity)	0
4	Vadgaon Nagarpanchayat	0	2 new decentralised STPs (SBR) (1MLD & 2MLD)	2
5	Dehu nagarpanchayat	1 Existing working (3MLD)	1 New STPs (SBR) (8MLD)	2
6	Dehuroad Cantonement Board		7 new decentralised STPs (Total capacity =5.94MLD)	7
Total				21
II Rural area				
a Villages having population more than 15000				
1	Induri	0	1 new STP SBR (1 MLD)	1
2	Kamshet-khadkale	0	1 new STP SBR (2 MLD)	1
3	Kusgaon bk	0	1 new STP SBR (2 MLD)	1
b Villages having population less than 15000				
1	Karla	0	1 (Package STP) MBBR 500 KLD	1
2	Varsoli	0	1 (Package STP) MBBR 400 KLD	1
3	Kanhewadi Tarf Chakan	0	1 (Package STP) MBBR 75 KLD	1
4	Yelvadi	0	1 (Package STP) MBBR 200 KLD	1
5	Ambi	0	1 (Package STP) MBBR 500 KLD	1
6	Jambhul	0	1 (Package STP) MBBR 500 KLD	1
7	Kanbe	0	1 (Package STP) MBBR 500 KLD	1
8	Golegaon	0	1 (Package STP) MBBR 150 KLD	1
9	Solu	0	1 (Package STP) MBBR 200 KLD	1
10	Tulapur	0	1 (Package STP) MBBR 250 KLD	1
11	Markul	0	1 STP (SBR) 1.5 MLD	1
12	Nanc	0	1 (Package STP) MBBR 200 KLD	1
13	Takve bk	0	1 (Package STP) MBBR 300 KLD	1
14	Sangurdi	0	1 (Package STP) MBBR 75 KLD	1
15	Vadgaon Shinde	0	1 (Package STP) MBBR 350 KLD	1
Total				18

True Office Copy

